

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWELFTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION (SR) NO: 23440 OF 2024

Between:

K. Sagar Goud, S/o. Harishankar Goud, aged about: 54 years, Occ: Business,
R/o. H.No.9-1-29/1A, Langer House main Road, Golkonda, Hyderabad.

...PETITIONER

AND

1. Debt Recovery Tribunal-I, Hyderabad; Rep by its Registrar Having Operating Address At Abids Behind TajMahal Hotel Hyderabad Telangana
2. Shri Ram City Union Finance Private Ltd., Office No:3-6-478, 5th Floor Anand estate, Liberty Road Himayat Nagar, Hyderabad-500029, Rep. by its Branch Manager.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Order, Direction or Writ more particularly one in the nature of Writ of Mandamus declaring the declaring the Order of the 1st respondent dt. 13.02.2024 passed in I.A.No. 382 of 2024 in S.A.No. 52 of 2024 without considering the case of the petitioner and without application of mind as illegal arbitrary unconstitutional and contrary to the provisions as prescribed under law and Consequently set aside the orders by granting sufficient time to petitioner to repay the debt amount to 2nd respondent.

Counsel for the Petitioner: SRI KHAMMAM SRINIVAS

Counsel for the Respondents: - - - -

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION (SR) No.23440 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner even when the matter is called in second round.

2. It appears that the petitioner is not interested in prosecuting the writ petition. Same is therefore dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-N.CHANDRA SEKHAR RAO
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI KHAMMAM SRINIVAS, Advocate [OPUC]
2. Two CD Copies
BN

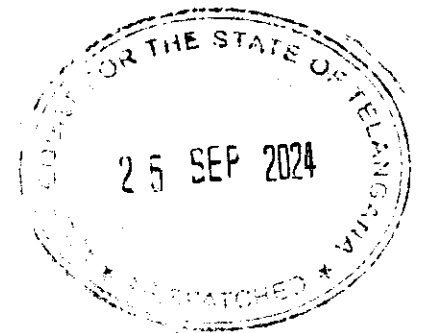
CHR

HIGH COURT

DATED:12/07/2024

ORDER

WP.(SR) No.23440 of 2024



**DISMISSING THE WRIT PETITION
FOR WANT OF PROSECUTION
WITHOUT COSTS**

(4) CHR
9/8/24